## In the Central Administrative Tribural Calcutta Bench

OA No.824/97

27-4-2004

Present

: Hon'ble Mr.N. Prusty, Member(J)
Hon'ble Mr.G.R. Patwardhan, Member(A)

Basanta Kr. Mishra

-Vs-

C.P.W.D.

For the applicant

: Mr.P. Chatterjee Counsel

For the respondents

: Mr.M.S. Banerjee/ Counsel

ORDER

## Mr.N. Prusty, Member(J)

Heard Mr.P.Chatterjee, the learned counsel for the applicant and Mr.M.S. Banerjee, learned counsel for the respondents. Mr.Chatterjee, the learned counsel appearing on behalf of the applicant submits that in the meantime the applicant has retired and he does not want to press this application.

- 2. However, learned counsel for the applicant submits that since the applicant has retired in the meantime the respondent authorities be directed to pay all his retiral dues/settlement dues within a stipulated period. Mr.Banerjee, the learned counsel for the respondents has no objection to the above prayer.
- In view of above, the respondents, particularly the respondent No.4 is directed to take immediate steps for release of pension/retiral dues/settlement dues of the applicant as per his entitlement, within a period of 3 months from the date of receipt of the order.
- 4. The OA is accordingly disposed of as not pressed with the above directions. No order as to costs.

- DR

Member(A)

Member(J)